

ACT No. XXV OF 1872.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 12th
October 1872).*

An Act to give the force of law to certain Rules relating to Salt in the Panjáb.

WHEREAS certain Rules for the realization and protection of the revenue derived from the Salt Mines in the Sind Ságar Doáb and at Kálábágh prepared by the late Board of Administration for the Affairs of the Panjáb were, on the twenty-ninth day of May, 1851, approved by the Governor General, and, under the Indian Councils' Act, 1861, received the force of law: And whereas the said Rules were repealed by the Panjáb Laws' Act, 1872, and such repeal took effect on the first day of June, 1872: And whereas it is expedient, pending the passage of an Act to consolidate and amend the law relating to Inland Customs, to revive and continue such Rules with the modifications hereinafter mentioned; It is hereby enacted as follows:—

Preamble.

1. The said Rules shall have, and shall, from the said first day of June, 1872, be deemed to have had, the force of law, subject to the following modifications (that is to say):

Rules to have the force of law.

(a) In Rule 2, for the figure and words “(2) two rupees,” the words “three rupees, one anna” shall be substituted;

(b) In Rule 3, after the word “Panjáb,” the words “that may from time to time be determined by the Local Government” shall be inserted;

(c) In Rule 8, for the words “the Jhelum Division,” the words “Commissioner of Inland Customs” shall be substituted;

(d) In

[*Price one anna and three pies.*]

(*d*) In Rule 17, for the words "Board of Administration," the words "Lieutenant-Governor of the Panjáb" shall be substituted;

(*e*) In Rule 21, for the last twenty words, the following words shall be substituted (that is to say): "alimentary salt illegally manufactured or imported";

(*f*) To Rule 22, the following words shall be added (that is to say): "and may from time to time be altered by like notification";

(*g*) In Rule 24, for the last twenty-eight words, the words "Inland Customs" shall be substituted;

(*h*) In Rule 26, for the words "in charge of the Preventive Line," the words "of the Division" shall be substituted; and for the words "salt is not the produce of the Sind Ságar or Kalabaugh Mines," the words "possession of the salt is prohibited by paragraph 21" shall be substituted;

(*i*) In Rule 30, for the words "but that obtained from the Sind Ságar Mines or from Kalabaugh," the words "the possession of which is prohibited by paragraph 21" shall be substituted.